

(3) Employees once absorbed would be governed in all matters of discipline, conditions of service, etc. by the Rules of the N.T.P.C.

(4) The period of service rendered by Supervisors in the CEA would be reckoned towards Contributory Provident Fund benefits and the required amount would be credited by Government as employer's contributions subject to concurrence of the Ministry of Finance/Department of Personnel & A.R.

(5) Allowances will be admissible as per the NTPC Rules.

(6) As there are only a limited number of posts of Supervisors, the employees belonging to the cadre of Supervisors may have to be retrenched in the event of non-availability of posts in the CEA and their not exercising the absorption in the NTPC.

Central Power Projects under Construction in Karnataka

9771. SHRI JANARDHANA POOJARY: Will the Minister of ENERGY be pleased to state:

(a) the names and number of central power projects that are under construction in Karnataka State together with power production capacity in each case; and

(b) the estimated expenditure of each project and when they are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN):

(a) and (b). While the National Hydro Electric Power Corporation is prepared to execute Hogenakal Hydro Electric Project in the central sector, provided the state government agrees, no central power generating project is under construction in the State of Karnataka at present.

कोल इण्डिया लिमिटेड का पुनर्गठन

9772. श्री निहाल सिंह : क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या केन्द्रीय सरकार ने कोल इण्डिया लिमिटेड के पुनर्गठन के बारे में अब तक निर्णय कर लिया है; और

(ख) यदि हां, तो उसमें किन किन अन्य कम्पनियों का विलय करने का प्रस्ताव है और यह पुनर्गठन कब तक किये जाने की संभावना है?

ऊर्जा मंत्रालय में राज्य मंत्री (श्री विक्रम महाजन) : (क) और (ख). कोल इण्डिया लि. के पुनर्गठन के बारे में कोई निर्णय अभी नहीं लिया गया है।

Construction of Coal Dam Project in Himachal Pradesh

9773. PROF. NARAIN CHAND PARASHAR : Will the Minister of ENERGY be pleased to state:

(a) whether any plan for construction of Coal Dam Project in Himachal Pradesh has been finalised by Government;

(b) if so, the likely date by which the work on the Dam would begin, the likely cost and the generating capacity of the Dam along with the likely period for its completion; and

(c) if not, the likely date by which the plan would be finalised on the work concerned?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) to (c). The Government of Himachal Pradesh have agreed that Kol Dam H. E. Project be taken up for exploitation in the Central Sector. Residual investigations need to be comp-